

DIVISION BENCH  
COURT - II

O-222

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/178(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>ND</sup> MAY 2024**

IN THE MATTER OF	<b>KESHAV KUMAR DUBEY VS SHANKAR INFRASTRUCTURE PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC. 213 SEC. 241(1) SEC. 242(4)</b>

**Appearance (via video conferencing/physically)**

Mr. Shaunak Mitra, Adv. ] For the Petitioners  
Mr. Kanisk Kejriwal, Adv. ]  
Mr. Amandeep Singh, Adv. ]  
Mr. Rajesh Upadhyay, Adv. ]  
Ms. Surabita Biswas, Adv. ]

Ms. Urmila Chakraborty, Adv. ] For the Respondent No. 2 to 4  
Mr. Sudarshan Kr. Agarwal, Adv. ]  
Ms. Nitu Singh, CS ]

**ORDER**

1. Ld. Counsel for the parties present.
2. Ld. Counsel Ms. Urmila Chakraborty recorded para 3 of the earlier order she admitted at the bar that she made a wrong submission on that day that the petitioner has been removed from the board whereas the plan supported by MCA data would show that the petitioner is still on the board.
3. Ld. Counsel Mr. Shaunak Mitra takes a serious objection to the fact that at her instance the recording had gone down wrongly in the previous order.
4. List the matter on **08.07.2024**.

**D.Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**